

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

O. A. No.60/1208/2017

Date of decision: 24.11.2017

...

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).
HON'BLE MS. PRAVEEN MAHAJAN, MEMBER (A).**

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Sube Ram aged about 62 years, Ex-GDS BPM Asha Khera, PO under Sirsa, HO Hisar Division, Hisar, District Hisar (Group D).

**... APPLICANT
VERSUS**

1. Union of India through its Secretary, Ministry of Communication, Department of Information and Technology, Sanchar Bhawan, 20 Ashoka Road, New Delhi.
2. Chief Post Master General, Haryana Circle, Ambala.
3. Superintendent of Post Offices, Hisar Division, Hisar.

... RESPONDENTS

PRESENT: Sh. Ankur Sidhar vice Sh. Rajesh Khandelwal, counsel for the applicant.

ORDER (Oral)

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SANJEEV KAUSHIK, MEMBER (J):-

1. On commencement of hearing, learned proxy counsel for the applicant realized the impugned order is appealable, which the applicant has not filed. Therefore, he seeks permission to withdraw this O.A. with liberty to the applicant to avail remedy of filing appeal. He further submits that since applicant has not filed appeal within the stipulated period, therefore, respondents may be directed not to reject his appeal on the ground of delay.
2. Accordingly, it is directed that if applicant files appeal within 15 days from the date of receipt of this order along with application for

condonation of delay, then respondents will not take ground of delay to reject his appeal and will decide the same on merits within a period of two months from the date of receipt of such appeal.

3. The O.A. is disposed of as withdrawn in the above terms.

(PRAVEEN MAHAJAN)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Date: 24.11.2017.

Place: Chandigarh.

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